GOVERNMENT OF INDIA MINISTRY OF AGRICULTURE AND FARMERS WELFARE DEPARTMENT OF AGRICULTURE, COOPERATION AND FARMERS WELFARE

LOK SABHA UNSTARRED QUESTION NO. 270 TO BE ANSWERED ON THE 20TH JULY, 2021

ADJUDICATING DISPUTES UNDER NEW FARM LAWS

270. SHRI T.N. PRATHAPAN:

Will the Minister of AGRICULTURE AND FARMERS WELFARE कृषि एवं किसान कल्याण मंत्री be pleased to state:

- (a) whether the Government has barred civil courts from adjudicating disputes under the Farmers' Produce Trade and Commerce (Promotion & Facilitation) Act 2020 and the Farmers (Empowerment and Protection) Agreement on Price Assurance and Farm Services Act 2020 and transferred the same to executive officers, if so, the reasons therefor;
- (b) whether the aforementioned executive officers including Sub-Divisional Magistrates and Collectors are equipped to adjudicate on contentious legal and contractual disputes emanating from these legislations; and
- (c) if so, the details thereof including the justification of the same?

ANSWER

MINISTER OF AGRICULTURE AND FARMERS WELFARE

कृषि एवं किसान कल्याण मंत्री (SHRI NARENDRA SINGH TOMAR)

(a) to (c): In order to resolve the disputes relating to Farm Acts under Farmers' Produce Trade and Commerce (Promotion & Facilitation) Act 2020, and Farmers (Empowerment and Protection) Agreement on Price Assurance and Farm Services Act 2020, a quick and cost effective dispute resolution mechanism is prescribed for the farmers at sub-division level through conciliation board and further by Sub-Divisional Authority and District Collector.

The executive officers at Sub Divisional level and District Collectors perform the functions relating to land revenue including maintaining land records and resolving the disputes relating to crops and land. Thus, they have sufficient field experiences relating to agriculture & land disputes as well as on judicial practices. In view of the above, they are more equipped to adjudicate on all legal and contractual disputes emanating from these Farm Legislations.
